

CC No.	28/2020
FIR No.	21/2013
PS	ACB
State Vs.	Shyam Lal Verma

08.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present **(through Video conference)**:

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : Counsel Sh. R. P. Shukla for accused Shyam Lal Verma.

The matter is at the stage of supply of copies to the accused for which physical hearing is required as copies will have to be supplied.

Put up for physical hearing on 30.09.2020. Accused to appear physically in the Court on the next date of hearing.

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.09.08 12:47:40 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
08.09.2020 (r)

CC No. 148/2019
FIR No. 713/2014
PS Jaitpur
State Vs. Krishna Kumari

08.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present **(through Video conference)**:

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.

Matter is at the stage of recording statement of accused.

It is stated that an e-mail has been received on behalf of Sh. Deepak Pandey, Counsel for the accused from one proxy counsel, on the email id of the Court in which the proxy counsel has informed that the accused as well as her regular Counsel Sh. Deepak Pandey are in their native villages where there is no internet connectivity and therefore they cannot join the Video Conferencing.

The matter is at the stage of recording of SA for which physical hearing is necessary since the questions will have to be asked to the accused in physical presence and after recording her answers, her signatures would be required.

Put up for physical hearing on 30.09.2020. Accused to appear physically in the Court on the next date of hearing.

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.09.08 12:48:30 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
08.09.2020 (r)

CC No. 256/2019
FIR No. 03/13
PS ACB
State Vs. Mohd. Afzal

08.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present **(through Video conference)**:

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused in person with Counsel Sh. Raj Kamal Arya.

The matter is at the stage of recording of SA for which physical hearing is necessary since the questions will have to be asked to the accused in physical presence and after recording his answers, his signatures would be required.

Put up for physical hearing on 30.09.2020. Accused to appear physically in the Court on the next date of hearing.

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
 'Date: 2020.09.08 12:49:17 +05'30



(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 08.09.2020 (r)